

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 99/TT/2012

Date: 6.7.2012

To,

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulation,1999 and CERC (Terms and Conditions of Tariff) Regulations' 2009 for determination of Transmission Tariff for Transmission assets associated with 765 kV system for Central Part of Northern Grid Part-III, for Tariff block 2009-14 period in Northern Region.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 27.4.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.7.2012:

- (i) Actual DOCO of the assets .
- (ii) Justification for claiming additional RoE of 0.5% for the assets I&II ,in light of the fact that all the elements of the project are not anticipated to be commissioned within the qualifying time.
- (iii) Detailed justification along with documentary evidences of delay in anticipated commissioning of Asset-III and Asset-IV.
- (iv) In form 5B at page 72 of the petition, it is mentioned that the cost variation is due to increase in length. The details of increase in length of the line and its impact on cost is to be submitted so, as to justify the cost variation of about Rs. 5.3 Cr.(about 62 %) in transmission line material. Cost variation in item 5.4 at page 72 is also to be submitted
- (v) Detailed justification of significant increase in cost of items at Sr. No. 4.2, 5.4 and 5.5 i.e land and civil works in Forms 5B at page 68, 76,80,99,103,107 and111of the petition.
- (vi) Reason and justification for cost variation in item 1.2 (Prel. Investigation etc.) in from 5B at page 103 and item 5.4 (structure foundation) .) in from 5B at page 131 of the petition.

(vii) Data for capital cost bench marking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV transmission lines and sub-stations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)